

59
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A./R.A. No. 232/86 198

Sushil Kumar

Applicant(s)

Versus

M/o Home Affairs

Respondent(s)

Sr. No.	Date	Orders
	14.4.86	<p>Present: Miss Sangeeta Aggarwal, counsel for petitioner Heard the learned counsel for the applicant. The applicant is a member of the IPS belonging to the UP Cadre. In the application the Union of India has not been made a party nor has the Govt of UP been made a party who are vitally concerned with the relief being sought regarding fixation of his pay. The application is dismissed for non-joinder of necessary parties, ^{but} with liberty to the applicant to file a fresh application after impleading the necessary parties.</p>

(H. P. BAGCHI)

(S. P. MUKERJI)